

B (6)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

*No  
Contempl*

C.A./41/91 in  
O.A. No. /295/88  
T.A. No.

DATE OF DECISION 20-4-93

Teja Noghan

Petitioner

Mr. B. B. Gogia

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent

Mr. R. M. Vin

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C.Bhatt

: Judicial Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

(7)

Shri Teja Noghan,  
Adult, Occ. Service,  
working as Gangman,  
Add. Gang No.7,  
under P.W.I.,  
Western Railway,  
Gondal,  
Dist. Rajkot.

....applicant

Advocate : Mr.B.B.Gogia.

versus

1. Union of India,  
Owning & Representing,  
Western Railway, through  
Shri H.P.Mittal, General Manager,  
Western Railway,  
Churchgate, Bombay-400 020.

2. Divisional Railway Manager,  
Shri S.R.Bahadur,  
Western Raiway,  
Bhavnagar Division,  
Bhavnagar-Para.

3. Divisional Engineer (II)  
Shri M.P.Singh,  
Western Railway,  
Bhawnagar Division,  
Bhavnagar Para.

...respondents

Advocate : Mr.R.M.Vin

O R A L   O R D E R

C.A./41/91   in

O.A./295/88

Date: 20-4-93

Per : Hon'ble Mr.R.C.Bhatt,  
Judicial Member

Mr.Gogia for the applicant and

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and Mr.Vin for the respondents are present.

2. Mr.Gogia, learned advocate for the applicant does not want to proceed with this ~~exp~~ Contempt Application as the respondents have complied with the order in O.A./295/88. Hence, the application is disposed of . Notices are discharged.

*Nenl*

(R.C.Bhatt)

Judicial Member

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